

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

23.04. 2014

OA No. 291/00246/2014

Mr. C.B. Sharma, Counsel for applicant.

The applicant has filed the present OA being aggrieved by the order dated 03.01.2014 (Annexure A/1) issued by respondent no. 2 by which the benefits of Modified Assured Carrier Progression (MACP) Scheme granted to the applicant in 2009 has been cancelled. Orders have also been issued for re-fixation of his pay accordingly and consequently orders for recovery of the amount if paid in excess has also been issued. According to the learned counsel for the applicant, the order dated 03.01.2014 (Annexure A/1) is against the rules. That the applicant is entitled for the benefits of MACP, which she was earlier allowed.

The applicant being aggrieved by the office order dated 03.01.2014 (Annexure A/1) has also submitted a representation dated 10.03.2014 before the Additional Divisional Railway Manager, North Western Railway, Ajmer.

In the interest of justice, the respondent no. 2 is directed to call for the record of the case and decide the representation of the applicant dated 10.03.2014 (Annexure A/10) according to the provisions of law by passing a reasoned & speaking order within a period of three months from the date of receipt of a copy of this order. The applicant is also directed to provide a copy of this order along with copy of the paper book within a period of one week from today. The respondents are also restrained from making any recovery in pursuance to order dated 03.01.2013 (Annexure A/1) if recovery has not been made so far till the disposal of representation by respondent no. 2.

If any prejudicial order is passed against the applicant, she is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)